(ख) १६५७ में और १६५८ में भव तक कितनी घड़ियां भारत में चोरी से लाई जाती हुई पकड़ी गई ?

t[SMUGGLING OF OPIUM AND WATCHES INTO INDIA

- 7. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of FINANCE be pleased to state:
- (a) the quantity of opium so far seized during the year 1958 while it was being smuggled into India; and
- v b) the number of watches seized during the year 1957 and so far in the year 1958 while they were being smuggled into India?]

t[THE MINISTER OF FINANCE (SHRI

वित्त मंत्री (श्री मोरारजी ग्रार० देसाई): (क) १६४ में (३१ जुलाई, १६४ मतक) १ मन ४ सेर ग्रीर ३६ जोले।

(ख) १६५७ में ६,१६५ चड़ियां मौर १६५= की पहली छम।ही में ५७२५ चड़ियां।

MORARJI R. DESAI): (a) one maund 4 seers and 39 tolas during the year 1958 (up to 31st July 1958).

(b) 9,165 watches during the year 1957 and 5725 watches during the first six months of the year 1958.]

PAPERS LAID ON THE TABLE

FIRST ANNUAL REPORT OF THE NATIONAL COAL DEVELOPMENT CORPORATION (PRIVATE) LIMITED AND GOVERNMENT REVIEW THEREOF

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): Sir, I beg to lay on the Table under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the First Annual Report of the National Coal Development Corporation (Private) Limited for the period 5th Sep-

t[]English translation.

tember, 1956 to 31st March, 1957, together with a copy of the Auditors' Report and comments of the Comptroller and Auditor-General of India thereon. [Placed in Library. *See* No. LT-773|58.]

Sir, I also beg to lay on the Table, a copy of the Review by the Government of the First Annual Report of the National Coal Development Corporation (Private) Limited for the period 5th September, 1956 to 31st March, 1957. [Placed in Library. See No. LT-773|58.]

I. NOTIFICATIONS PUBLISHING AMEND-MENTS IN THE REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITIONS) RULES, 1956

II. NOTIFICATION PUBLISHING THE DELHI ELECTORAL COLLEGE (ELECTION OF MEM-BERS) RULES, 1958

THE MINISTER OF LAW (SHRI A. K. SEN): I. Sir, I beg to lay on the Table, under subsection (3) of section 169 of the Representation of the People Act, 1951, a copy each of the following Notifications of the Ministry of Law publishing certain amendments in the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956:—

- (i) Notification G.S.R. No. 433, dated the 29th May 1958.
- (ii) Notification G.S.R. No. 527, dated the 26th June, 1958.

[Placed in Library. See No. LT-807/58 for (i) and (ii).]

II. Sir, I also beg to lay on the Table, under sub-section (3) of section 28 of the Representation of the People Act, 1950, a copy of the Ministry of Law Notification S.R.O. No. 603, dated the 11th July, 1958, publishing the Delhi Electoral College (Election of Members) Rules, 1958. [Placed in Library. See No. LT-806|58.]